

Case No.
e-FIR no. 019140/2020
PS Pandav Nagar
State vs. Manoj Kumar @ Manoj Nehra
U/s 379/411 IPC

09.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Manoj Kumar @ Manoj Nehra.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Saurabh Kumar Sharma, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 03.09.2020. That he is innocent and has been falsely implicated in this case. That accused has clean antecedent. That he is having a small business of Cosmetics and is only bread earner of his family.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.10.2020

Case No.

e-FIR no. 1511/2020

PS Pandav Nagar

State vs. Deepak @ Bhagat

U/s 379/411 IPC

09.10.2020

Due to outbreak of Coronavirus and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.5357-5377/Judl.Br.East/KKD dated 28.09.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is application for grant of bail on behalf of accused Deepak @ Bhagat.

Present: Sh. Deepak Kumar, Ld. APP for State

Sh. Lakhan Singh, Ld. Counsel for applicant/ accused.

Arguments on bail application heard. Bail application and reply of the IO perused.

It is submitted by the Ld. Counsel for the applicant/ accused that accused is in JC since 17.09.2020. That he is innocent and has been falsely implicated in this case. That investigation is already over and also that recovery has already been effected.

The application is opposed by the Ld. APP for the State.

Keeping in view the facts and circumstances of the case and due to Covid-19 Pandemic situation, applicant/accused is admitted to bail on furnishing bail bonds of Rs. 10,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of order be given dasti. Same be also sent to Jail Superintendent.


(Rajinder Kumar)
CMM(East) KKD Courts Delhi
09.10.2020